

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:242
ANSWERED ON:22.07.2003
CRITERIA FOR DEPUTATION OF IAS/IPS/IFS
JASWANT SINGH BISHNOI

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) number of IAS, IPS and IFS Officers presently on deputation;
- (b) the criterion and norms for deputation of the Officers belonging to these services;
- (c) whether the Government have prescribed any time limit in regard to their deputation; and
- (d) if so, the number of officers still on deputation even after the expiry of this time period?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

- (a): As on 1.7.2003, 915 IAS, IPS and IFS officers are on Central deputation at various levels under the Central Staffing Scheme.
- (b): Appointments to the posts of Under Secretary and above in the Government of India are made under the Central Staffing Scheme, by borrowing officers from the All India Services and participating Group `A` Services, so as to meet the Centre's need for fresh inputs at senior levels in policy planning, formulation of policy and implementation of programmes.

A panel of names for each vacancy is considered keeping in view the educational qualifications, service, experience, special training etc. required for effective performance of the job.
- (c): Yes Sir.
- (d): At present about 30 IAS, IPS and IFS officers are on extended tenure.